

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JANTA GLASS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Janta Glass Limited
2.	Date of incorporation of corporate debtor	16/02/2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33201MH2006PLC159950
5.	Address of the registered office and principal office (if any) of corporate debtor	Parekh Market, 2nd Floor, M G Rd Ghatkopar East Mumbai-400077
6.	Insolvency commencement date in respect of corporate debtor	28 th August, 2019 being the date of delivery of Order by NCLT, Mumbai (10 th September 2019 being communication by NCLT)
7.	Estimated date of closure of insolvency resolution process	24th February, 2020, being 180 days from 28th August, 2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajat Mukherjee IBBI/IPA-002/IP-N00493/2017-18/11723
9.	Address and e-mail of the interim resolution professional, as registered with the Board	302 Daga Complex II, 103/5 B.K. Street, Uttarpara, Hooghly, West Bengal-712258 rm1707@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No.30, 2nd Floor, Lawyer Chamber, Picket Road, marine Lines, Mumbai – 400002. irp.jantaglass@gmail.com
11.	Last date for submission of claims	24 th September, 2019 (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Janta Glass Limited** on **28th August, 2019** being the date of delivery of Order by NCLT, Mumbai (10th September 2019 being communication by NCLT).

The creditors of Janta Glass Limited, are hereby called upon to submit their claims with proof on or before 24th September, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. (Not applicable in this case).

Submission of false or misleading proofs of claim shall attract penalties.


Rajat Mukherjee
Interim Resolution Professional
IBBI/PA-002/IP-N00493/2017-18/11723

Date : September 11th, 2019
Place : Mumbai